GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 3607
ANSWERED ON MONDAY, THE 29TH APRIL, 2013

COUNTRIBUTION TO TRUSTS UNDER CSR

QUESTION

3607. SHRI ARVIND KUMAR SINGH:
SHRI PRABHAT JHA:
SHRI ALOK TIWARI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of companies which have contributed under Corporate Social Responsibility (CSR) fund to various trusts during 2010-11, 2011-12 and 2012-13 along with the details of such trusts and contribution under CSR;

(b) whether some irregularities have been reported in CSR by corporates;

(c) if so, the details thereof;

(d) whether Government has inquired into the alleged irregularities;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT)
IN THE MINISTRY OF CORPORATE AFFAIRS

(a) There is no provision for Corporate Social Responsibility (CSR) spending by companies in the Companies Act, 1956. However, the Companies Bill, 2012 incorporates a provision of CSR under Clause 135 which states that every company having net worth Rs. 500 crores or more, or turnover of Rs. 1000 crores or more or net profit of rupees five crores or more during any financial year, shall constitute a CSR Committee of the Board consisting of three or more Directors, including at least one Independent Director, to recommend its activities for discharging CSR in such a manner that the company would spend at least 2 per cent of its average net profits of the previous three years on specified CSR activities.

(b) to (f) Question does not arise.

*****